



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Mar/202425/22

DATED: 03/04/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Mar/202425/22 dated 03/04/2025 of Norms Committee - II for the year 2025-26 was held on 03/04/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SPECTRUM TOOL ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004284AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	BALASORE ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004674AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	KRISHNA DEFENCE AND ALLIED INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005548AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	4 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	GOUSHIYA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006612AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	B. G. SHIRKE CONSTRUCTION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006767AM25
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00004736AM25
RA File Number	039504001005 AM19
Licence No and Date	0310827663/13/03/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 17.03.2025, as under: I. Description of the import item at SNo.1 may be amended from 'Aluminium Wire Rod' to "Aluminium Coil" and its quantity may be allowed as 1.02 Kgs. /Kg. content in the export items. II. Quantity of import items at Sl.No.2 to 5 shall remain the same as ratified in NC-2 meeting no. 10/81-ALC2/2019 dated 21.08.2019. RA concerned may take suitable consequential action accordingly.	

Case No.	7 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00004735AM25
RA File Number	039504001250 AM19
Licence No and Date	0310828254/10/04/2019
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	8 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00004734AM25
RA File Number	039504000047 AM20
Licence No and Date	0310830803/05/08/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 20.03.2025, as under: I. Description of the import item, namely Aluminium ingot/Billet may be amended from 'Aluminium Ingot/Billet' to "Aluminium Coil" and its quantity may be allowed as 1.02 Kgs. /Kg. content in the export items. II. Quantity of all other import items namely, 'High Carbon Steel Wire Rod', 'Zinc 'and 'Overhead Conductor Grease' shall remain the same as ratified in NC-2 meeting No. 8/81-ALC2/2020 dated 29.09.2020. RA concerned may take suitable consequential action accordingly.	

Case No.	9 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00004732AM25
RA File Number	039504000741 AM20
Licence No and Date	0310832533/31/10/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 17.03.2025, as under:

- I. Description of the import item may be amended from 'Aluminium Wire Rod' to "**Aluminium Coil**" and its quantity may be allowed as **1.02 Kgs. /Kg.** content in the export items.
- II. Quantities of rest of the import items namely, High Carbon Steel Wire/Rod, Zinc and Overhead Conductor Grease shall remain the same as ratified in NC-2 meeting **NC/2/meet/Aug/202324/9** dated **05.09.2023**.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006463AM25
RA File Number	322404000136 AM20
Licence No and Date	3210079446/06/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ICE STEEL 1 PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006610AM25
RA File Number	042404000021 AM21
Licence No and Date	0410166846/25/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00004333AM25
RA File Number	082404000131 AM21
Licence No and Date	0810148328/14/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ENEROIL OFFSHORE DRILLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00002959AM25
RA File Number	05AA04028268 AM21
Licence No and Date	0511001089/03/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	15 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00003707AM25
RA File Number	56AA04002898 AM21
Licence No and Date	5611000223/30/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22

Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006430AM25
RA File Number	07AX04000445 AM22
Licence No and Date	0711003573/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00004485AM25
RA File Number	03AX04001436 AM23
Licence No and Date	0311015674/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00003176AM23
RA File Number	34AX04000584 AM23
Licence No and Date	3411002793/16/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006010AM23
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 17.03.2025, as under: I. Net weight of export item at SI.NO. 1 may be specified as 5317.788 MT.	

- II. Description of import item at **SI.No.1** may be amended as "Aluminium Ingot" and its quantity may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.
- III. Quantity of import item at **SI.No.2** (i.e. High Carbon Steel Wire/Rod) may be allowed as **1.02 Kgs/Kg** content in the export item.
- IV. Quantity of import item at **SI.No.3** (i.e. Zinc) may be allowed as **4% weight of the steel in the export item.**

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006365AM25
RA File Number	02AX04000664 AM23
Licence No and Date	0211003969/03/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for Personal Hearing in the upcoming meeting.	
The case stands deferred.	

Case No.	24 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006474AM25
RA File Number	07AX04001866 AM23
Licence No and Date	0711006744/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006476AM25
RA File Number	07AX04001868 AM23
Licence No and Date	0711006747/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00007335AM23
RA File Number	52AX04001824 AM23
Licence No and Date	5211004529/31/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 03.04.2025, as under: Export Product: Add weight 22.3.kg./unit Import Product 1: Net content in Export Product + 1% wastage or as applied whichever is lower. Import Product 2: 64319 no's as applied as per GN4. Import Product 3: 64280 set consisting 2 long & 2 short arms each as per GN4. Import Product 4 to 6: Net+ 0.5% wastage or as applied whichever is lower. Import Product 7, 8, 10 & 11: As applied .Value restricted up to 2% of FOB VALUE. Import Product 9: 64280 nos. as per GN4.	

Note:

- I. Export Product will contain 66 imported cells per module.
- II. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000784AM24
RA File Number	52AX04000033 AM24
Licence No and Date	5211004760/12/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 03.04.2025, as under:

Export Product: Add weight **22.3.kg./unit**

Import Product **1:** Net content in Export Product + **1% wastage** or as applied whichever is lower.

Import Product **2:** **92311** no's as applied **as per GN4.**

Import Product **3:** **92256** sets consisting 2 long & 2 short arms each **as per GN4.**

Import Product **4 to 6:** Net + **0.5% wastage** or as applied whichever is lower.

Import Product **7, 8, 10 & 11:** As applied. Value restricted up to **2% of fob value.**

Import Product **9:** **92256 nos. as per GN4.**

Note:

- I. Export Product will contain 66 imported cells per module.

II. Specification of imported cells will be same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	28 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006477AM25
RA File Number	07AX04000522 AM24
Licence No and Date	0711008497/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025

and Date	
HQ File Number	HQRNORM REVIW00006478AM25
RA File Number	07AX04000528 AM24
Licence No and Date	0711008506/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	KRISBAL ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004662AM24
RA File Number	10AX04000150 AM24
Licence No and Date	1011001966/27/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	32 / NC/2/MEET/Mar/202425/22
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Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006637AM25
RA File Number	33AX04000062 AM24
Licence No and Date	3311001523/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006573AM24
RA File Number	09AX04000664 AM24
Licence No and Date	0911006129/01/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006648AM24
RA File Number	04AX04000597 AM24
Licence No and Date	0411006271/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006366AM25
RA File Number	02AX04000492 AM24
Licence No and Date	0211005471/22/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for Personal Hearing in the upcoming meeting.	
The case stands deferred.	

Case No.	37 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006367AM25
RA File Number	02AX04000496 AM24
Licence No and Date	0211005491/24/11/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to call for Personal Hearing in the upcoming meeting.

The case stands deferred.

Case No.	38 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006368AM25
RA File Number	02AX04000501 AM24
Licence No and Date	0211005507/30/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for Personal Hearing in the upcoming meeting.	
The case stands deferred.	

Case No.	39 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00007323AM24
RA File Number	07AX04001461 AM24
Licence No and Date	0711009925/11/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 02.04.2025, as under:	
Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	40 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	CRYSTAL INDUSTRIAL SYNDICATE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00007713AM24
RA File Number	03AX04004286 AM24
Licence No and Date	0311029860/03/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006371AM25
RA File Number	02AX04000571 AM24
Licence No and Date	0211005685/04/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for Personal Hearing in the upcoming meeting.	
The case stands deferred.	

Case No.	42 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006372AM25
RA File Number	02AX04000582 AM24
Licence No and Date	0211005705/09/01/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to call for Personal Hearing in the upcoming meeting.

The case stands deferred.

Case No.	43 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00007854AM24
RA File Number	52AX04000285 AM24
Licence No and Date	5211007005/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00006373AM25
RA File Number	02AX04000608 AM24
Licence No and Date	0211005777/17/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for Personal Hearing in the upcoming meeting.	
The case stands deferred.	

Case No.	45 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00008046AM24
RA File Number	04AX04000896 AM24
Licence No and Date	0411006740/18/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM REVIW00005734AM25
RA File Number	02AX04000617 AM24
Licence No and Date	0211005813/23/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for Personal Hearing in the upcoming meeting.	
The case stands deferred.	

Case No.	47 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	M C AGENCIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00009033AM24
RA File Number	08AX04002121 AM24
Licence No and Date	0811010991/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00009060AM24
RA File Number	03AX04005684 AM24
Licence No and Date	0311032053/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00009147AM24
RA File Number	05AX04003278 AM24
Licence No and Date	0511024532/15/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000660AM25
RA File Number	02AX04000756 AM24
Licence No and Date	0211006538/10/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00001050AM25
RA File Number	07AX04000331 AM25
Licence No and Date	0711011448/03/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00001203AM25
RA File Number	05AX04000539 AM25
Licence No and Date	0511025986/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00001295AM25
RA File Number	07AX04000397 AM25
Licence No and Date	0711011560/13/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	54 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002078AM25
RA File Number	04AX04000281 AM25
Licence No and Date	0411007838/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002302AM25
RA File Number	03AX04002188 AM25
Licence No and Date	0311036077/05/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	TURBO TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002504AM25
RA File Number	30AX04000242 AM25

Licence No and Date	3011005598/13/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	57 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002931AM25
RA File Number	04AX04000519 AM25
Licence No and Date	0411008197/09/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred

Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003273AM25
RA File Number	04AX04000577 AM25
Licence No and Date	0411008284/25/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003440AM25
RA File Number	03AX04003045 AM25
Licence No and Date	0311037604/03/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 03.04.2025, as under:	
Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	60 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	FIBREZONE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003455AM25
RA File Number	08AX04001026 AM25
Licence No and Date	0811012804/03/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	61 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003564AM25
RA File Number	04AX04000608 AM25
Licence No and Date	0411008372/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003645AM25
RA File Number	34AX04000512 AM25
Licence No and Date	3411005536/15/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003686AM25
RA File Number	34AX04000573 AM25

Licence No and Date	3411005547/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003800AM25
RA File Number	03AX04003659 AM25
Licence No and Date	0311038180/22/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003831AM25
RA File Number	03AX04003662 AM25
Licence No and Date	0311038214/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00003844AM25
RA File Number	04AX04000671 AM25
Licence No and Date	0411008458/24/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004013AM25
RA File Number	34AX04000637 AM25
Licence No and Date	3411005605/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004050AM25
RA File Number	04AX04000753 AM25
Licence No and Date	0411008533/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Mar/202425/22
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Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004051AM25
RA File Number	04AX04000756 AM25
Licence No and Date	0411008535/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004058AM25
RA File Number	13AX04000251 AM25
Licence No and Date	1311003462/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004071AM25
RA File Number	07AX04001204 AM25
Licence No and Date	0711012754/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	UNITECH ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004079AM25
RA File Number	10AX04000202 AM25
Licence No and Date	1011002763/12/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Appendix 4E.
- II. Dimensional drawings of parts to be manufactured from import item.
- III. Gross input weight, Net weight of import item contained in export product.
- IV. Detail technical note on manufacturing process including the relevant flow sheet.
- V. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- VI. Weight of each Export Product.
- VII. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VIII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- IX. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	73 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JAYACHANDRAN ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025

HQ File Number	HQRNORM APPLY 00004091AM25
RA File Number	32AX04000525 AM25
Licence No and Date	3211007852/12/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004139AM25
RA File Number	05AX04002441 AM25
Licence No and Date	0511028922/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004147AM25
RA File Number	31AX04000274 AM25
Licence No and Date	3111004085/14/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 28.03.2025, as under: I. Import item at SI. No. 7 may be allowed with 0.5% wastage on net content basis. II. Import item at SI. No. 13 may be allowed with NIL wastage. III. Other items may be allowed as components on net to net basis under GN-4 with accountability	

clause.

RA concerned may take suitable consequential action accordingly.

Case No.	76 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004148AM25
RA File Number	31AX04000273 AM25
Licence No and Date	3111004086/14/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 28.03.2025, as under: I. Import item at SI. No. 7 may be allowed with 0.5% wastage on net content basis. II. Import item at SI. No. 13 may be allowed with NIL wastage. III. Other items may be allowed as components on net to net basis under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	77 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004149AM25
RA File Number	02AX04000501 AM25
Licence No and Date	0211007605/14/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of consultant (SKB) dated 28.03.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	REFINED LEAD INGOT PURITY 99.97%	980.39MT	REMELED LEAD INGOT OR BLOCK (CONTAINING NOT MORE THAN 98.46% OF LEAD CONTENT)	WASTAGE @2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

Note: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the lead content in the import item and consent to operate from MOEF &CC/CPCB/SPCB for processing of remelted lead ingots for manufacturing of refined lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004150AM25
RA File Number	02AX04000513 AM25
Licence No and Date	0211007606/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred

Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004172AM25
RA File Number	13AX04000264 AM25
Licence No and Date	1311003474/18/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. II. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	80 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004180AM25
RA File Number	07AX04001301 AM25
Licence No and Date	0711012817/18/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/115/2020-TSW dated 13.03.2025, as under: I. Quantity of import items at SNo. 1 & 2 may be allowed as 1.10 Kgs. /Kg. content in export items at SI.NO. 1 & 2 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	81 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004181AM25
RA File Number	03AX04004111 AM25
Licence No and Date	0311038780/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SHAH FOILS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004230AM25
RA File Number	08AX04001378 AM25
Licence No and Date	0811013248/19/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004299AM25
RA File Number	07AX04001317 AM25
Licence No and Date	0711012867/22/11/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- IV. Sheet layout diagram of the material indicating the wastage during blanking.
- V. No. of Aluminum perforated sheets, export product wise.
Area of export and import items.

The case stands deferred.

Case No.	84 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	M&M FASTENERS INDIA
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004320AM25
RA File Number	07AX04001318 AM25
Licence No and Date	0711012876/23/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004322AM25
RA File Number	03AX04004238 AM25
Licence No and Date	0311038983/24/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Length of export items from SNo.1 to 9 & 21 to 29 and their voltage ratings. II. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. III. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). IV. Material balancing viz. net content of each imported and indigenous input, export product wise. V. Wastage claimed on each import item, if any. The case stands deferred.	

Case No.	86 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004355AM25
RA File Number	07AX04001360 AM25
Licence No and Date	0711012892/26/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004362AM25
RA File Number	05AX04002764 AM25
Licence No and Date	0511029218/26/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004379AM25
RA File Number	05AX04002699 AM25
Licence No and Date	0511029259/27/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004409AM25
RA File Number	02AX04000551 AM25
Licence No and Date	0211007679/28/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004419AM25
RA File Number	07AX04001294 AM25
Licence No and Date	0711012922/29/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004420AM25
RA File Number	07AX04001228 AM25
Licence No and Date	0711012923/29/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RIALTO ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004458AM25
RA File Number	04AX04000804 AM25
Licence No and Date	0411008639/30/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004488AM25
RA File Number	08AX04001403 AM25
Licence No and Date	0811013367/02/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004522AM25
RA File Number	04AX04000823 AM25
Licence No and Date	0411008654/04/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	KDDL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004552AM25
RA File Number	07AX04001394 AM25
Licence No and Date	0711012960/04/12/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	96 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004573AM25
RA File Number	08AX04001442 AM25
Licence No and Date	0811013419/05/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.04.2025, as under:	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	97 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004597AM25
RA File Number	03AX04004079 AM25
Licence No and Date	0311039409/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	AMPHENOL OMNICONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004601AM25
RA File Number	04AX04000828 AM25
Licence No and Date	0411008674/06/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 03.04.2025, as under: I. The firm has applied for import of items on net-to-net basis. II. Items Cables and Tubes may be allowed on net-to-net basis with NIL wastage. III. Other items may be allowed under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved

Party Name	AMPHENOL OMNICONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004603AM25
RA File Number	04AX04000829 AM25
Licence No and Date	0411008676/06/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 03.04.2025, as under: I. The firm has applied for import of items on net-to-net basis. II. Items Cables and Tubes may be allowed on net-to-net basis with NIL wastage. III. Other items may be allowed under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	100 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004606AM25
RA File Number	02AX04000568 AM25
Licence No and Date	0211007741/06/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	MAURIA UDYOG LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004614AM25
RA File Number	05AX04002969 AM25
Licence No and	0511029472/09/12/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the manufacturing activity involved in the export product. II. Is there any indigenous raw material or component that will be required to manufacture the export product? III. Submit detailed process of manufacturing. IV. Is it used for filling of refrigerant gas in the ACs and refrigerators? The case stands deferred.	

Case No.	102 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ANDRITZ HYDRO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004616AM25
RA File Number	56AX04000381 AM25
Licence No and Date	5611003464/09/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004618AM25
RA File Number	07AX04001431 AM25
Licence No and Date	0711013013/09/12/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	104 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004658AM25
RA File Number	04AX04000855 AM25
Licence No and Date	0411008690/10/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004673AM25
RA File Number	05AX04003004 AM25
Licence No and Date	0511029553/10/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004686AM25

RA File Number	31AX04000321 AM25
Licence No and Date	3111004179/11/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004706AM25
RA File Number	08AX04001532 AM25
Licence No and Date	0811013474/12/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	108 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004708AM25
RA File Number	13AX04000283 AM25
Licence No and Date	1311003536/12/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	TASHE POWER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004709AM25
RA File Number	13AX04000288 AM25
Licence No and Date	1311003537/12/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Complete specification and dimensions of import item. Input weight, net weight of import item contained in each export product. II. Quantity in number and weight of each export product. Total weight of export products as per copy of export order is in excess of weight of import item and hence clarification thereof. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete	

justification and supported by documentary evidence/drawings etc.
VI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	110 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004968AM25
RA File Number	03AX04004686 AM25
Licence No and Date	0311039823/23/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	111 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025

HQ File Number	HQRNORM APPLY 00005070AM25
RA File Number	07AX04001506 AM25
Licence No and Date	0711013154/26/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight summary to arrive at weight of export product. II. List of components and consumables separately. The case stands deferred.	

Case No.	112 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005554AM25
RA File Number	34AX04000879 AM25
Licence No and Date	3411005921/09/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specific description of export item and its quantity in Nos. also in addition to its weight. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	113 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005597AM25
RA File Number	05AX04003277 AM25
Licence No and Date	0511030252/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SHRI NAVKAR METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005607AM25
RA File Number	08AX04001696 AM25
Licence No and Date	0811013790/11/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005615AM25
RA File Number	03AX04005149 AM25
Licence No and Date	0311040371/13/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	RAIZAN STEEL ENGINEERING PRIVATE LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005625AM25
RA File Number	31AX04000365 AM25
Licence No and Date	3111004307/13/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005627AM25
RA File Number	07AX04001627 AM25
Licence No and Date	0711013334/13/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	118 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	AIA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005643AM25
RA File Number	08AX04001750 AM25
Licence No and Date	0811013803/14/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	119 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005648AM25
RA File Number	05AX04003484 AM25
Licence No and Date	0511030292/14/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005658AM25
RA File Number	08AX04001733 AM25
Licence No and Date	0811013808/15/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 03.04.2025, as under: I. All the items as applied for with 5% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	121 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005695AM25
RA File Number	56AX04000440 AM25
Licence No and Date	5611003584/16/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Mar/202425/22
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Case Status	Case Approved
Party Name	VINOD COOKWARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005718AM25
RA File Number	03AX04005110 AM25
Licence No and Date	0311040547/17/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/17/2025-TSW dated 13.03.2025, as under: I. Import item at SI No.1 shall be of relevant grade and thickness as contained /utilized in the export item and its quantity may be allowed as 30,000 Kgs as 1.10 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	123 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005729AM25
RA File Number	03AX04005340 AM25
Licence No and Date	0311040563/20/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 17.03.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	124 / NC/2/MEET/Mar/202425/22
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Case Status	Case Deferred
Party Name	APTIV CONNECTION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005738AM25
RA File Number	10AX04000267 AM25
Licence No and Date	1011002887/20/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005764AM25
RA File Number	02AX04000653 AM25
Licence No and Date	0211007977/21/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Size of Conductor in each cable II. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	126 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	GAVIRANGA ENTERPRISES
Meeting Number	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00005773AM25
RA File Number	07AX04001599 AM25
Licence No and Date	0711013402/21/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MEITY) dated 28.02.2025, as under: I. LAMINATIONS: As applied for by the party with Nil Wastage. II. SS COIL FORMER: Net-to-Net basis with accountability clause. III. SHROUD: Net-to-Net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	127 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	TRANSTECH EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005774AM25
RA File Number	02AX04000651 AM25
Licence No and Date	0211007984/21/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 02.04.2025, as under: I. The items of import are components and therefore may be allowed on net-to-net basis under GN-4 for components with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	128 / NC/2/MEET/Mar/202425/22
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Case Status	Case Deferred
Party Name	PREM CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005776AM25
RA File Number	13AX04000338 AM25
Licence No and Date	1311003631/21/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Percentage content of aluminium in the export item namely," Alloy Aluminium Wire Rod". II. Alloying elements used in the export item and the quantity thereof in the export item. The case stands deferred.	

Case No.	129 / NC/2/MEET/Mar/202425/22				
Case Status	Case Approved				
Party Name	TECHNO TRAK ENGINEERS				
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025				
HQ File Number	HQRNORM APPLY 00005780AM25				
RA File Number	31AX04000382 AM25				
Licence No and Date	3111004348/21/01/2025				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.04.2025, as under:					
SL No	ITEM EXPORT	OF QUANTITY	ITEM IMPORT AND QUANTITY APPLIED	OF QUANTITY AND WASTAGE TO BE ALLOWED	
1	COUPLING INCH L-80 (840 NOS) 244.50 x ID	8-5/8 LTC 213.78 OD 207.90 MTR	CARBON STEEL SEAMLESS PIPES AS PER LENGTH	1.044 MTR/MTR ON THE NET OF	

x Length 254.50
 API 5CT OD THE EXPORT
 244.48 x 20.50 PRODUCT.
 MM THK
 GRADE L-80
 Qty: 228.06.
 MTR
 CARBON
 STEEL
 SEAMLESS
 PIPES AS **1.041**
 PER API **MTR/MTR**
 5CT OD ON THE
 244.48 x NET
 20.50 MM LENGTH
 THK OF THE
 GRADE L- EXPORT
 80 PRODUCT.
 QTY:
 965.68
 MTR

COUPLING 8-5/8
 INCH L-80 BTC (
 3361 NOS) OD 908.78
 2 244.50 x ID 210.40
 x Length 270.40 MTR

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005801AM25
RA File Number	03AX04005385 AM25
Licence No and Date	0311040672/22/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005809AM25
RA File Number	34AX04000935 AM25
Licence No and Date	3411005994/23/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005810AM25
RA File Number	24AX04000437 AM25
Licence No and Date	2411004237/23/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Coloured photograph of the export item. II. Photographs of the initial size of the raw material i.e. item of import and indicate the size (length, width, and thickness) thereof. III. Detailed process of manufacturing and indicate the wastage at each operation stage. IV. What are reasons of higher wastage? The case stands deferred.	

Case No.	133 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	FINE LEAD TECHNOLOGY
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005821AM25
RA File Number	04AX04000955 AM25
Licence No and Date	0411008948/23/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005831AM25
RA File Number	05AX04002260 AM25
Licence No and Date	0511030508/24/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/95/2019-TSW dated 02.04.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	135 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ENVOLTA METAL INDIA LLP
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025

HQ File Number	HQRNORM APPLY 00005843AM25
RA File Number	13AX04000331 AM25
Licence No and Date	1311003644/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	FINE LEAD TECHNOLOGY
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005848AM25
RA File Number	04AX04000954 AM25
Licence No and Date	0411008953/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	FINE LEAD TECHNOLOGY
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005851AM25
RA File Number	04AX04000953 AM25
Licence No and Date	0411008954/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred

Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005856AM25
RA File Number	04AX04001011 AM25
Licence No and Date	0411008961/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005861AM25
RA File Number	02AX04000666 AM25
Licence No and Date	0211008017/24/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 03.04.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	REFINED LEAD INGOT PURITY 99.97%	500.00 MTS	REMELTED LEAD INGOT OR BLOCK (CONTAINING NOT MORE THAN 98.46% OF LEAD CONTENT)	WASTAGE @2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the lead content in the import item and consent to operate from MOEF &CC/CPCB/SPCB for processing of remelted lead ingots for manufacturing of refined lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	140 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005898AM25
RA File Number	08AX04001839 AM25
Licence No and Date	0811013943/28/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005936AM25
RA File Number	04AX04001037 AM25
Licence No and Date	0411008977/30/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of export product II. Summary sheet to arrive at the weight of export product III. Material balance sheet IV. List of raw material, components consumable separately The case stands deferred.	

Case No.	142 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005938AM25
RA File Number	05AX04002438 AM25
Licence No and Date	0511030627/30/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/95/2019-TSW dated 17.03.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	143 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SRI TOOLS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005942AM25
RA File Number	30AX04000631 AM25
Licence No and Date	3011006442/30/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005956AM25
RA File Number	05AX04003793 AM25
Licence No and Date	0511030640/30/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Thickness of external 3LPP & CWC coating in the export item and areas of external 3LPP & CWC coating. IV. Detailed calculations/basis for the quantities of coating and lining materials (import items at SI. No. 2 to 6 & 8), supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture. The case stands deferred.	

Case No.	145 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005958AM25
RA File Number	07AX04001779 AM25
Licence No and Date	0711013511/30/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.03.2025 and a reminder has been sent on 03.04.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.	

The case stands deferred.

Case No.	146 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	VIJAY PETROCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005967AM25
RA File Number	13AX04000352 AM25
Licence No and Date	1311003657/31/01/2025
Norms Committee Decision:	
1. Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005974AM25
RA File Number	04AX04001053 AM25
Licence No and Date	0411009013/31/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	TUBOTECH STAINLESS INC
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006002AM25

RA File Number	08AX04001841 AM25
Licence No and Date	0811014012/04/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	GURU AMARDASS INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006314AM25
RA File Number	05AX04003974 AM25
Licence No and Date	0511031015/20/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006344AM25
RA File Number	07AX04001903 AM25
Licence No and Date	0711013726/21/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006370AM25
RA File Number	05AX04003826 AM25
Licence No and Date	0511031043/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006391AM25
RA File Number	07AX04001794 AM25
Licence No and Date	0711013744/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006441AM25
RA File Number	04AX04001130 AM25
Licence No and Date	0411009165/26/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006504AM25
RA File Number	04AX04001144 AM25
Licence No and Date	0411009185/03/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	GE VERNOVA T&D INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006521AM25
RA File Number	34AX04001009 AM25
Licence No and Date	3411006141/03/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006561AM25
RA File Number	02AX04000774 AM25
Licence No and Date	0211008270/05/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006569AM25
RA File Number	02AX04000767 AM25
Licence No and Date	0211008275/05/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	STANCOR ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006590AM25
RA File Number	03AX04006149 AM25
Licence No and Date	0311041887/06/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006626AM25
RA File Number	04AX04001173 AM25
Licence No and Date	0411009238/10/03/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	160 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SUCHI SEMICON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006629AM25
RA File Number	52AX04000407 AM25
Licence No and Date	5211012352/10/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	JINDAL ALUMINIUM LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006649AM25
RA File Number	07AX04002019 AM25
Licence No and Date	0711013880/11/03/2025
Norms Committee Decision:	
case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	ELEMENTAL CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006665AM25
RA File Number	02AX04000779 AM25

Licence No and Date	0211008327/12/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006684AM25
RA File Number	02AX04000798 AM25
Licence No and Date	0211008339/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006686AM25
RA File Number	34AX04001075 AM25
Licence No and Date	3411006202/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00006688AM25
RA File Number	04AX04001215 AM25
Licence No and Date	0411009277/14/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	MEGA LINK CHAINS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006691AM25
RA File Number	03AX04006290 AM25
Licence No and Date	0311042144/15/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006696AM25
RA File Number	05AX04004178 AM25
Licence No and Date	0511031377/17/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Mar/202425/22
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Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006713AM25
RA File Number	07AX04002078 AM25
Licence No and Date	0711013920/17/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006714AM25
RA File Number	07AX04002077 AM25
Licence No and Date	0711013921/17/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006731AM25
RA File Number	52AX04000387 AM25
Licence No and Date	5211012475/18/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Area of export and import items.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- IV. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	171 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006733AM25
RA File Number	03AX04006407 AM25
Licence No and Date	0311042256/18/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006753AM25
RA File Number	03AX04006423 AM25
Licence No and Date	0311042303/19/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Write-up, photograph and labeled bow-up diagram and generic names of export products.
- II. Write-up on import item cable screen and justification for wastage.
- III. Justification for wastage on import item Union.

The case stands deferred.

Case No.	173 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006768AM25
RA File Number	52AX04000415 AM25
Licence No and Date	5211012526/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	BALAJI PIPING PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006770AM25
RA File Number	24AX04000505 AM25
Licence No and Date	2411004378/20/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Weight of different sizes of couplings covered in the Advance authorization along with their blank	

weights and weights of raw material i.e. Seamless Couplings stock pipes required for each size of coupling.

II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

III. Weight of each Export Product.

IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	175 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006775AM25
RA File Number	05AX04004289 AM25
Licence No and Date	0511031490/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006776AM25
RA File Number	52AX04000416 AM25

Licence No and Date	5211012534/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006778AM25
RA File Number	52AX04000417 AM25
Licence No and Date	5211012535/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006779AM25
RA File Number	52AX04000418 AM25
Licence No and Date	5211012536/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Mar/202425/22
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00006781AM25
RA File Number	03AX04006459 AM25
Licence No and Date	0311042331/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	AMPHENOL OMNICONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006785AM25
RA File Number	04AX04001229 AM25
Licence No and Date	0411009319/20/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 02.04.2025, as under: I. The firm has applied for import of items on net-to-net basis. II. Items Cables and Tubes may be allowed on net-to-net basis with NIL wastage. III. Other items may be allowed under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	181 / NC/2/MEET/Mar/202425/22
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Mar/ 202425/ 22 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006818AM25
RA File Number	07AX04002069 AM25
Licence No and Date	0711013897/21/03/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1 & TEC-3) dated 02.04. 2025, as under:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on **16th May 2024**. Following are the recommendations for ratification of licenses:

SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL	1 No's	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.